

IN THE HIGH COURT OF JHARKHAND AT RANCHI  
B.A. No. 3937 of 2020

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Nasim Mian @ Nasim Miya @ Nasim Khan. ....**Petitioner**  
Versus  
The State of Jharkhand. ....**Opposite Party**  
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Coram: HON'BLE MR JUSTICE RONGON MUKHOPADHYAY

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For the Petitioner : Mr. Naresh Kumar, Advocate  
For the State : Mrs. Nehala Sharmin, APP  
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02/27.07.2020 Heard the parties.

Defects, as pointed out by the office, are ignored.

The petitioner is an accused in connection with Patratu (Bhadaninagar)  
P.S. Case No. 92 of 2019, S.T. No. 02 of 2020.

Earlier prayer for bail of the petitioner was rejected by this Court in B.A.  
No. 10519 of 2019.

The allegation reveals that the petitioner had committed rape upon the informant and he was caught by the inlaws of the informant and was kept confined in a room but he managed to escape. The informant has been examined as P.W-1 and since she did not support the prosecution case, she has been declared hostile by the prosecution. The petitioner is in custody since 28.7.2019.

Regard being had to the above, the petitioner, named above, is directed to be released on bail, on furnishing bail bond of Rs.10,000/- (Ten thousand only), with two sureties of the like amount each to the satisfaction of learned Additional Sessions Judge-1, Ramgarh in connection with Patratu (Bhadaninagar) P.S. Case No. 92 of 2019, S.T. No. 02 of 2020.

(Rongon Mukhopadhyay, J)

Rakesh/-